

### Construction of the Tube Railway in Calcutta

\*59. SHRI BHOLA PRASAD:  
SHRI KALYAN ROY:  
SHRI SANAT KUMAR RAHA:

Will the Minister of RAILWAYS be pleased to state:

(a) the progress so far made in the construction of the tube railway in Calcutta;

(b) what are the reasons for the delay in the execution of the project; and

(c) by when the work is expected to be completed?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):

(a) The overall upto date progress of work on the Dum Dum-Tollyganj tube railway in Calcutta is 11 per cent.

(b) and (c) Constraint of resources is the main reason for slow progress. The work can be completed by 1986 subject to availability of resources.

### Incomplete preparation of Voters' lists

\*60. SHRI HARSH DEO MALAVIYA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware that during the recent General Elections to the Lok Sabha the names of a large number of eligible voters were missing in the lists of voters prepared by the Election Commission; if so, what are the reasons therefor; and

(b) whether Government propose to direct a door-to-door check to ensure that the name of each eligible voter is included in the Voters' lists?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a)

The electoral rolls of all the constituencies in the country were revised during 1976 summarily by publishing the existing rolls as the draft rolls and inviting claims and objections. Eligible electors who did not lodge their claims could not be registered and so there were some omissions.

(b) The nature of the revision of the electoral rolls to be carried out during this year is under the consideration of the Election Commission.

### Cases pending in High Courts

\*61. SHRI H. S. NARASIAH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of pending cases in various High Courts as on April 1, 1977; and

(b) the steps proposed to be taken to clear up the arrears of long pending cases?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) The information as on 1st April 1977 is not available. A statement giving the information as on 31st December 1976 in respect of all High Courts except Allahabad High Court is placed on the Table of the House. In respect of Allahabad High Court, the information is as on 30th June 1976. (See below).

(b) The present Government is considering the steps which should be taken to expeditiously clear the arrears.

### Statement

| Name of the High Court       | Pending as on 31-12-1976 |
|------------------------------|--------------------------|
| 1. Allahabad High Court      | 1,13,428*                |
| 2. Andhra Pradesh High Court | 14,390                   |

\*Pendency as on 30-6-1976.